

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.101
IB/388/ND/2024

IN THE MATTER OF:

Central Bank of India	...	Applicant
Versus		
Mrs. Radhika Kantipadi	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Brijesh Kumar Tamber and
Mr. Prateek Kushwaha Advocates
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing and has submitted that they have served the copy of the application to the respondent and produced the courier receipt. Applicant is directed to file track report of the service on the respondent. Let this matter be posted to 08.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)